

SCHEDULE II

FORM B

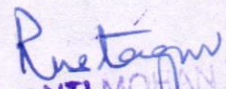
PUBLIC ANNOUNCEMENT

(REGULATION 12 OF THE INSOLVENCY AND BANKRUPTCY (LIQUIDATION PROCESS) REGULATIONS, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [VIPUL TRAVELS PRIVATE LIMITED]

S.NO.	PARTICULARS	DETAILS
1	NAME OF CORPORATE DEBTOR	VIPUL TRAVELS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	23/07/2015
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES - DELHI
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U63000DL2015PTC283120
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	35, GF R/S KH NO-316, VILL NEB SARAI, NEW DELHI DL 110068
6	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	03 RD DEC 2019
7	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	03 RD DEC 2019 (BY THE ORDER OF HON'BLE NCLT ORDER) ORDER RECEIVED ON EMAIL ON 12TH DEC 2019
8	NAME AND THE REGISTRATION NUMBER OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	NAME: KANTI MOHAN RUSTAGI IBBI REGISTRATION NO. IBBI/IPA-002/IP-N00097/2017-18/10240
9	ADDRESS AND EMAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	ADDRESS: E-7, KAILASH COLONY, NEW DELHI ,110048 EMAIL ID: kanti.rustagi@patanjaliassociates.com
10	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	ADDRESS: RESURGENT RESOLUTION PROFESSIONALS LLP - UNIT NO: 905, 9 TH FLOOR, TOWER C, UNITECH BUSINESS ZONE, SECTOR 50, GURUGRAM, HARYANA 122018 E - MAIL ID: vipultravelsliquidator@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	2 ND JANUARY 2020 (30 DAYS FROM THE ORDER DATE)

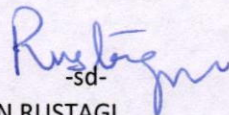
NOTICE IS HEREBY GIVEN THAT THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, **PRINCIPAL BENCH, NEW DELHI** HAS ORDERED THE COMMENCEMENT OF LIQUIDATION OF THE **VIPUL TRAVELS PRIVATE LIMITED** ON **3RD DEC 2019**.


KANTI MOHAN RUSTAGI
INSOLVENCY PROFESSIONAL

THE STAKEHOLDERS OF [VIPUL TRAVELS PRIVATE LIMITED] ARE HEREBY CALLED UPON TO SUBMIT A PROOF OF THEIR CLAIMS, ON OR BEFORE 2ND JANUARY 2020, TO THE LIQUIDATOR AT THE ADDRESS MENTIONED AGAINST ITEM 10.

THE FINANCIAL CREDITORS SHALL SUBMIT THEIR PROOF OF CLAIMS BY ELECTRONIC MEANS ONLY. ALL OTHER STAKEHOLDERS MAY SUBMIT THE PROOF OF CLAIMS IN PERSON, BY POST OR BY ELECTRONIC MEANS.

SUBMISSION OF FALSE OR MISLEADING PROOFS OF CLAIM SHALL ATTRACT PENALTIES.



KANTI MOHAN RUSTAGI
PARTNER

RESURGENT RESOLUTION PROFESSIONALS LLP
(INSOLVENCY PROFESSIONAL ENTITY)

E-7, KAILASH COLONY, NEW DELHI, 110048

kanti.rustagi@patanjaliassociates.com

IBBI Registration No.: IBBI/IPA-002/IP-N00097/2017-18/10240

KANTI MOHAN RUSTAGI
INSOLVENCY PROFESSIONAL

DATE: NEW DELHI
PLACE: 13th DEC 2019